

GOVERNMENT OF INDIA
MINISTRY OF MINORITY AFFAIRS

RAJYA SABHA
UNSTARRED QUESTION NO.609
ANSWERED ON 07.02.2022

WAKF PROPERTIES IN THE COUNTRY

609. SHRI S. SELVAGANABATHY:

Will the Minister of MINORITY AFFAIRS be pleased to state:

- (a) whether it is a fact that Government wanted to develop Wakf properties in the country to enhance revenue to Stats/UTs;
- (b) if so, the details thereof; and
- (c) the details of Wakf properties in the country and revenue generated from each of such property, State-wise and property-wise?

ANSWER

THE MINISTER OF MINORITY AFFAIRS
(SHRI MUKHTAR ABBAS NAQVI)

- (a) & (b) This Ministry is implementing Shahari Waqf Sampatti Vikas Yojana (SWSVY) through Central Waqf Council (CWC). Under this scheme, interest free loan is provided to Waqf Institutions/Waqf Boards for taking up economically viable projects on the urban waqf land such as commercial complexes, marriage halls, hospitals, cold storages etc. During the last 5 years (2016-17 to 2020-21) an amount of Rs.1861.93 lakh was provided towards interest free loans to various Waqf institutions/Waqf Boards in the country by CWC for development of 24 projects.
- (c) As per provisions of Section 32 of the Waqf Act 1995 as amended, general superintendence of all waqf properties in a State is vested with the State/UT Waqf Boards (SWBs) and the Waqf Board is empowered to manage these waqf properties. Hence, the details of waqf properties and the revenue generated from each of such property are not maintained by Central Government. As per the information available on dedicated online portal called WAMSI (Waqf Assets Management System of India), so far 7,85,934 immovable waqf properties have been registered on the portal. SWBs-wise details of registered waqf properties are given at Annexure.

Annexure referred to in reply to part (c) of the Rajya Sabha Unstarred Question No.609 for answer on 07/02/2022 raised by SHRI S. SELVAGANABATHY regarding 'WAKF PROPERTIES IN THE COUNTRY'

State/UT Waqf Boards-wise details of immovable waqf properties registered on WAMSI portal

S. No.	Name of State Waqf Board	Number of immovable waqf properties registered on WAMSI Registration Module
1.	Andaman & Nicobar Island	150
2.	Andhra Pradesh	10708
3.	Assam	1616
4.	Bihar (Shia)	1672
5.	Bihar (Sunni)	6480
6.	Chandigarh	34
7.	Chhattisgarh	2665
8.	Dadra and Nagar Haveli	32
9.	Delhi	1047
10.	Gujarat	30881
11.	Haryana	23117
12.	Himachal Pradesh	4494
13.	Jharkhand	435
14.	Jammu & Kashmir	32506
15.	Karnataka	58578
16.	Kerala	49019
17.	Lakshadweep	896
18.	Madhya Pradesh	31342
19.	Maharashtra	31716
20.	Manipur	966
21.	Meghalaya	58
22.	Odisha	8510
23.	Puducherry	693
24.	Punjab	58608
25.	Rajasthan	24774
26.	Tamil Nadu	60223
27.	Tripura	2643
28.	Telangana	41567
29.	Uttar Pradesh(Sunni)	199701
30.	Uttar Pradesh(Shia)	15006
31.	Uttarakhand	5317
32.	West Bengal	80480
Total		785934
